

**Before the Hon'ble National Green Tribunal, Principal
Bench, New Delhi**

Original Application No. 72/2019

Sh. Rakesh Singh Applicant

V/s

State of Punjab Respondent

**In Re: Compliance of order dated 13.09.2019 passed by the Hon'ble
NGT in OA No. 72 of 2019.**

(A) The Hon'ble National Green Tribunal, Principal Bench, Delhi in the matter of OA no. 72/2019 vide its order dt. 13.09.2019 had passed the following order: -

"3. The report was dully considered vide order dated 30.07.2019 in view of violation of Hazardous Waste Management Rules, the Tribunal directed constitution of a joint committee to assess and recover compensation and furnish a compliance report. A sum of Rs. 10 Lakhs was directed to be collected as interim compensation.

4. The joint inspection report has been filed on 04.09.2019 to the effect that compensation has been dully assessed. Let the same be recovered in accordance to law and a compliance report filed within one month by e-mail at judicial-ngt@gov.in."

..... List the compliance report for consideration on 26.11.2019."

(B) In compliance of the aforesaid order, M/s Carbo Chem Industries, Bathinda was asked vide letter no. 5694 dt. 30.10.2019 (**Annexure-A**) to deposit Environmental Compensation of Rs. 15.21 Lakh in PPCB account so that the compliance report may be submitted in the Hon'ble NGT.

(C) The industry vide its letter dt. 07.11.2019 (**Annexure-B**) has deposited a demand draft no. 039968 dt. 07.11.2019 (Receipt no. 33/5096 dt. 08.11.2019) amounting to Rs. 15.21 Lakh in favour of Environmental Engineer, PPCB, RO, Bathinda as a Environmental Compensation imposed by Hon'ble NGT.

This is for the kind information of Hon'ble Court and appropriate decision in the matter please.

DA/As above


**Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Bathinda**

PUNJAB POLLUTION CONTROL BOARD

Regional Office, Bathinda

(DISTRICT ADMINISTRATIVE COMPLEX, ROOM NO. 401 E - 403 E, 406E & 418 E, 3RD FLOOR)

E-mail: eerobti@yahoo.in

Ph.0164-2212827

No. 5694

Dated: 20/10/19

To

M/s Carbo Chem Industries,
3038, Ahluwalia Complex, Guru Kashi Marg,
Bathinda.

Sub: Regarding compliance of directions of the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the matter of O.A No. 72/2019 titled "Rakesh Singh V/s State of Punjab".

Ref: Hon'ble NGT order dated 13.09.2019.

A complaint was received through Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 26.02.2019 regarding illegal/unauthorised storage of carbon slurry by M/s Carbo Chem Industries, Near Railway Under Bridge, Mansa Road, Bathinda wherein it was directed to Punjab PCB to verify the factual aspects raised in the application and to take appropriate action in accordance with laws and furnish an action taken report within one month from date of receipt of copy of said order by e-mail at ngt.filing@gmail.com In compliance to aforesaid order dated 26.02.2019 passed by Hon'ble NGT, Punjab PCB filed the action taken report in the Hon'ble NGT on 05.04.2019 through e-mail at ngt.filing@gmail.com.

Subsequently, the Hon'ble Tribunal passed an order dated 03.07.2019 in the above-mentioned case against M/s Carbo Chem Industries, Near Railway Under Bridge, Mansa Road, Bathinda for violation of the provisions of Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016, which are reproduced as under: -

"In view of the above, we constitute of a Joint Committee comprising the representative of the CPCB and the State PCB to assess the compensation to be recovered from the industry in question for violation of the Hazardous Waste Management Rules, 2016. The nodal agency for compliance and coordination will be the State Pollution Control Board. The Committee may give its report within one month by e-mail at judicial-ngt@gov.in. Pending furnishing of such report, in view of facts emerging from the report given after due notice to the concerned unit, the Punjab State PCB may require the industry to deposit interim compensation of Rs. 10 lakhs with the CPCB and also take steps to have the waste in question disposed of in accordance with the Hazardous Waste Management Rules, 2016, at the cost of the industry in question."

P.T.O.

In light of orders of the Hon'ble NGT dated 03.07.2019 a notice was issued vide letter no. 3538 dated 26/07/2019 to you to deposit Interim compensation of Rs. 10 lacs with CPCB and also take steps on the waste in question in accordance with the Hazardous Waste Management Rules, 2016 at your own cost. Further, as per the orders of Hon'ble NGT, a Joint Committee comprising of the officials of Central Pollution Control Board (CPCB) and Punjab Pollution Control Board (PPCB) assessed the compensation to be recovered from your industry for violations of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submitted the report to the Hon'ble NGT.

Now, the Hon'ble NGT vide its order dt. 13.09.2019 has passed the orders against your industry for violation of the provisions of Hazardous and Other Waste Management Rules, 2016 which are reproduced as under:-

"3. The report was dully considered vide order dated 03.07.2019 in view of violation of Hazardous Waste Management Rules, the Tribunal directed constitution of a joint committee to assess and recover compensation and furnish a compliance report. A sum of Rs. 10 Lakhs was directed to be collected as interim compensation.

4. The joint inspection report has been filed on 04.09.2019 to the effect that compensation has been dully assessed. Let the same be recovered in accordance to law and a compliance report filed within one month by e-mail at judicial-ngt@gov.in."

The copy of orders dt. 13.09.2019 of Hon'ble NGT along with the copy of joint committee report submitted in the Hon'ble NGT is sent herewith for your reference.

You are requested to deposit Environmental Compensation of Rs. 15.21 lacs in Punjab Pollution Control Board account (no. 0352104000031596, IFSC Code. IBKL0000352, IDBI Bank, Hazi Rattan Chowk, Bathinda) within 2 days positively so that the compliance report may be submitted in the Hon'ble NGT accordingly.

DA/ as above

Endst. No. 5695-96

o/c Environmental Engineer
Dated: 30/10/19...

A copy of the above is forwarded to the following for information:-

1. The Member Secretary, Punjab Pollution Control Board, Patiala.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Bathinda.

o/c Environmental Engineer

Annexure - 'B'

CARBO CHEM INDUSTRIES

3038, Ahluwalia Complex, Guru Kashi Marg, BATHINDA-151001 (Pb.)
Ph. 0164-5000911 (O), 94170-20311 (M)

e-mail : jagtarwalia69@gmail.co

Ref. No.

Dated.....

To

Punjab Pollution Control Board,
Bathinda.

Reff No: Letter No. 5694 , Dt. 30.10.2019

Subject: Deposit of penalty of amount as advised by you.

Dear Sir,

Kindly find the enclosed herewith the demand draft no 039968, Dt. 07.11.2019, amount 15.21 Lakhs bank drawn in favour of Environmental Engineer PPCB Bathinda, payable at Bathinda, as full and final amount of penalty posed by honourable National Green Tribunal and as advised by you wide noted letter no 5694. Kindly accept and acknowledge the receipt of the same.

Thanking You,

Yours Truly,

Jayku Singh

Carbo Chem industries

ACE-3
Dated: 07.11.2019



ਨਵੀਂ ਡਾਕ
ਵਾਤਾ: ਇੰਸ: 07/11
ਸੀ. ਮ. ਸਟੈਂ
ਸ. ਵ. ਇੰ: 1/7/19

Received Rs 1521000/-
Dated 8/11/19
vide R. No. 33/5096
Env. Compensation.
Senior Assistant